

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 168/TL/2024**

- Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matter) Regulations, 2009 for grant of separate Transmission Licence to POWERGRID KPS2 Transmission System Limited for Interconnection of RE developer's Dedicated Transmission Line at Khavda Pooling Station-2 (KPS-2) under Regulated Tariff Mechanism mode.
- Date of Hearing : **5.9.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Petitioner : POWERGRID KPS2 Transmission System Limited (PKTSL)
- Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Parties Present : Shri Prashant Kumar, PKTSL  
Shri Alok Shankar, CTUIL  
Shri Akshayvat Kislay, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL

**Record of Proceedings**

Representative of the Petitioner submitted that the Petitioner is an existing transmission licensee implementing "Khavda Pooling Station-2 (KPS2) in Khavda RE Park" and has filed the present Petition for grant of separate transmission licence for "*Implementation of additional line bay equipment including other miscellaneous works required for physical interconnection of Dedicated Transmission Line of RE Developer at bay no. 416 of KPS-2*" ('the Scheme') upon being nominated by CTUIL to implement the said Scheme in terms of its Office Memorandum dated 16.2.2024. He further submitted that vide order dated 20.8.2024, the Commission has held that the Petitioner is eligible for the grant of a transmission licence and, consequently, directed to issue public notice under Section 15(5)(a) of the Electricity Act, 2003 inviting suggestion or objection to the grant of a transmission licence to the Petitioner. However, in response thereof, no suggestion or objection has been received so far.

2. Representative of the Respondent, CTUIL submitted that pursuant to the direction of the Commission vide order dated 20.8.2024, CTUIL has requested the Ministry of Power to clarify the requirement of approval of the Central Government to transmission schemes under the Transmission System Planning Rules, 2021 for the Projects costing up to Rs. 100 crores approved by NCT/CTUIL as per the Ministry's Order dated 28.10.2021. However, no response has been received so far from the Ministry of Power.

3. Considering the submissions made by the representative of the parties, the Commission directed the CTUIL to indicate the status of the response from the Ministry of Power, if any, in respect of its request for clarification as above, on an affidavit, within one week.
4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**